11 902/94 04 858/94.

Tribunal's Order :

Dt. 30.12.1994.

Ahri G.S.Walia, counsel for the Contempt Petitioner. He requests for leave to withdraw the Contempt Petition with an opportunity to approach the appropriate authority for enforcement of the order. The records and proceedings of the Labour Court be called for facilitating the decision of the OA after the pleadings are completed at the stage of hearing.

With this liberty, the C.P. is disposed as of /withdrawn.

MC kelhetkar

(M.R.KOLHATKAR) MEMBER(A) (M.S.DESHPANDE) VICE-CHAIRMAN.

В.